

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 23**

**C.P. (IB)/258(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES:      **MR. PRAMOD BAFNA V/s CAPRIHANS**  
**INDIA LIMITED**

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Akshay Petkar for the Petitioner is present and Mr. Rohit Gupta for the Respondent is also present.
2. Ld. Counsel for the Petitioner is directed to provide invoice details with breakup of principal outstanding and commission amount.
3. Ld. Counsel for the Respondent is directed to place on record any evidence as regards appropriation of particular sum towards a particular invoice having being made by them.
4. List this matter on **09.07.2024** for further consideration.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**